

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 90/2011

Sub: Miscellaneous petition under regulation 24 of CERC (Conduct of Business) Regulations, 1999 seeking approval for procurement of one ERS-sub-station for Eastern Region beneficiaries.

Date of hearing : 28.7.2011

Coram : Dr. Pramod Deo. Chairperson.
Shri S.Jayaraman, Member
Shri M.Deena Dayalan, Member

Petitioner : Power Grid Corporation of India Ltd., Gurgaon

Respondents : Bihar State Electricity Board, Patna and Others.

Parties present : Shri Rakesh Prasad, PGCIL
Shri B.N.DE. Bhowmick, PGCIL

Record of Proceedings

The representative of the petitioner submitted that this petition has been filed seeking approval of the Commission to undertake procurement of 1 number 315 MVA at 400 kV level Emergency Restoration System (ERS) sub-station, with Eastern Region as the beneficiary region. He further submitted that individual petitions are being filed for procurement of ERS-sub-station for other regions separately.

2. The representative of the petitioner further submitted that the Commission vide Record of proceedings order dated 13.5.2010 in Petition No. 88/2010 directed PGCIL to come up with a concrete proposal after discussion in the RPC. Accordingly, Eastern Regional Power Committee (ERPC) was approached and this issue was taken up in the 16th TCC and 16th ERPC meetings held on 17.12.2010 and 18.12.2010, respectively. All the constituents of the Eastern Region have agreed to this scheme.

3. In response to Commission's query whether this ERS system is meant for Eastern Region only or it is for the whole country, the representative of the petitioner submitted that it is specifically meant for Eastern Region only.

4. After hearing representative of the petitioner, the Commission directed to admit the petition and issue notice to the respondents.

5. The petitioner was directed to serve copy of the petition on the respondents, if already not done, latest by 27.5.2011. The respondents may file their reply on affidavit latest by 16.8.2011, with advance copy to the petitioner. Rejoinder, if any, may be filed by the petitioner, latest by 29.8.2011.

6. The Commission also directed the petitioner to submit the details of cost benefit analysis for the proposed sub-station vis-à-vis spare transformer and financial loss due to system constrain, on affidavit, latest by 16.8.2011, with advance copy to the respondents.

7. The petition shall be listed for hearing on 8.9.2011.

Sd/-
(T. Rout)
Joint Chief (Law)